The Delhi Sikh Gurdwaras (Amendment) Act, 2008

Act 6 of 2008

Keyword(s):
Sikh Gurdwaras Act

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

India has been recalled as the representative of Bar Council of Delhi *vide* Resolution by Circulation dated 28-8-2008, which was adopted in the meeting of the Bar Council of Delhi held on 4-9-2008 and henceforth Sh. Jagdev ceases to have any right to represent Bar Coucil of Delhi in the Bar Council of India. Since a vacancy has arisen for the post of representative to Bar Council of India from Bar Council of Delhi, it has been decided by the Council to hold the election to fill up the vacancy by holding the election on 22-9-2008.

Sd/-

(Rakesh Sherawat)
Hony. Secretary,
Bar Council of Delhi."

By Order,

G. P. MITTAL, Pr. Secy.

सं. फा. 14(28)एल.ए.-2007/एलसीलॉ/103—113.—भारत के राष्ट्रपति की दिनांक 30 अगस्त, 2008 को मिली अनुमति के पश्चात् राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा पारित निम्नलिखित अधिनियम जनसाधारण की सूचनार्थ प्रकाशित किया जाता है :—

"दिल्ली सिख गुरुद्वारा (संशोधन) अधिनियम, 2008

(2008 का दिल्ली अधिनियम संख्या 6)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा दिनांक 31 मार्च, 2008 को यथापारित)

(30 अगस्त, 2008)

दिल्ली सिख गुरुद्वारा अधिनियम का और संशोधन करने के लिए अधिनियम ।

भारत गणराज्य के उनसठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

1. संक्षिप्त शीर्षक, विस्तार एवं प्रारम्भ.—(1) इस अधिनियम का संक्षिप्त नाम दिल्ली सिख गुरुद्वारा (संशोधन) अधिनियम, 2008 है ।

(2) यह संपूर्ण राष्ट्रीय राजधानी क्षेत्र दिल्ली में विस्तारित होगा ।

(3) यह तत्काल से प्रभावी होगा ।

2. धारा 1 का संशोधन.—दिल्ली सिख गुरुद्वारा अधिनियम, 1971 (1971 का 82) (जिसे इसमें इसके पश्चात् "मूल अधिनियम" कहा गया है) की धारा 1 की उप-धारा (2) में "संघ राज्य क्षेत्र दिल्ली" शब्दों के स्थान पर "राष्ट्रीय राजधानी क्षेत्र दिल्ली" शब्द रखे जायेंगे ।

3. धारा 2 का संशोधन.—मूल अधिनियम की धारा 2 में,—

(i) खंड (घ) में "संघ राज्य क्षेत्र दिल्ली" शब्दों के स्थान पर "राष्ट्रीय राजधानी क्षेत्र दिल्ली" शब्द रखे जायेंगे;

(ii) खंड (ङ) में "प्रशासक" शब्द के स्थान पर "उपराज्यपाल" शब्द रखा जायेगा;

(iii) खंड (छ) के पश्चात् निम्नलिखित खंड जोड़ा जायेगा, अर्थात् :—

"(छछ) "उपराज्यपाल" का अर्थ है राष्ट्रीय राजधानी क्षेत्र दिल्ली का उपराज्यपाल जिसे अनुच्छेद 239 के अंतर्गत राष्ट्रपति द्वारा नियुक्त किया गया है तथा संविधान के अनुच्छेद 239 कक के अंतर्गत यथा पदनामित किया गया है";

(iv) खंड (ड) में "प्रशासक" शब्द के स्थान पर "उपराज्यपाल" शब्द रखा जायेगा;

4. धारा 3 का संशोधन.—मूल अधिनियम की धारा 3 की उप-धारा (1) में "प्रशासक" शब्द के स्थान पर "उपराज्यपाल" शब्द रखा जायेगा ।

5. धारा 13 का संशोधन.—मूल अधिनियम की धारा 13 की उप-धारा (1) में "प्रशासक" शब्द के स्थान पर "उपराज्यपाल" शब्द रखा जाएगा ।

6. धारा 16 का संशोधन.—मूल अधिनियम की धारा 16 में—

(i) उप-धारा (5) में "एक वर्ष परन्तु केवल एक और कार्यावधि के लिये पुनः चुनाव के लिये पात्र होगा" अंत में आने वाले शब्दों के स्थान पर "दो वर्ष परन्तु बाद की कार्यावधि के लिये पुनः चुनाव के लिये भी पात्र होगा" शब्द रखे जाएंगे;

(ii) उप-धारा (6) में "या कोई परवर्ती वार्षिक चुनाव" शब्दों के स्थान पर "या परवर्ती द्विवर्षीय चुनाव" शब्द रखे जाएंगे ।

7. धारा 31 का संशोधन.—मूल अधिनियम की धारा 31 में "प्रशासक" शब्द के स्थान पर "उपराज्यपाल" शब्द रखा जाएगा ।

8. धारा 39 का संशोधन.—मूल अधिनियम की धारा 39 में "प्रशासक" शब्द के स्थान पर "उपराज्यपाल" शब्द रखा जाएगा ।"

सविता राव, संयुक्त सचिव (विधि)

No. F. 14(28)/LA-2007/Lclaw/103—113.—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 30th August, 2008 and is hereby published for general information :—

"The Delhi Sikh Gurdwaras (Amendment) Act, 2008

(Delhi Act 6 of 2008)

(As passed by the Legislative Assembly of the National

Capital Territory of Delhi on the 31st March, 2008)

(30th August, 2008)

An Act further to amend the Delhi Sikh Gurudwaras Act, 1971.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-ninth Year of the Republic of India as follows :—

1. Short title, extent and commencement.—(1) This Act may be called the Delhi Sikh Gurdwaras (Amendment) Act, 2008.

(2) It extends to the whole of the National Capital Territory of Delhi.

(3) It shall come into force with immediate effect.

2. Amendment of Section 1.—In the Delhi Sikh Gurdwaras Act, 1971 (82 of 1971) (hereinafter referred to as "the principal Act"), in Section 1, in sub-section (2), for the words "Union Territory of Delhi", the words "National Capital Territory of Delhi" shall be substituted.

3. Amendment of Section 2.—In the principal Act, in Section 2,—

(i) in caluse (d), for the words "Union Territory of Delhi", the words "National Capital Territory of Delhi" shall be substituted;

(ii) in clause (e), for the word "Administrator", the words "Licutenant Governor" shall be substituted;

(iii) after clause (g), the following clause shall be inserted, namely :—

"(gg) "Lieutenant Governor" means the Lieutenant Governor of the National Capital Territory of Delhi appointed by the President under article 239 and designated as such under article 239 AA of the Constitution;";

(iv) in clause (m), for the word "Administrator", the words "Lieutenant Governor" shall be substituted.

4. Amendment of Section 3.—In the principal Act, in Section 3, in sub-section (1), for the word "Administrator", the words "Lieutenant Governor" shall be substituted.

5. Amendment of Section 13.—In the principal Act, in Section 13, in sub-section (1), for the word "Administrator", the words "Lieutenant Governor" shall be substituted.

6. Amendment of Section 16.—In the principal Act, in Section 16,—

(i) in sub-section (5), for the words "one year but shall be eligible for re-election for one more term only" occurring at the end, the words "two years but shall be eligible for re-election for the subsequent term also." shall be substituted;

(ii) in sub-section (6), for the words "or any subsequent annual election", the words "or the subsequent biennial election" shall be substituted.

7. Amendment of Section 31.—In the principal Act, in Section 31, for the word "Administrator", the words "Lieutenant Governor" shall be substituted.

8. Amendment of Section 39.—In the principal Act, in Section 39, for the word "Administrator", wherever it occurs, the words "Lieutenant Governor" shall be substituted."

SAVITA RAO, Jt. Secy.(Law)

Printed by the Manager, Govt. of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.